

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

Original Application No. 94/2010

Date of decision: 5.8.2011

**CORAM: HON'BLE DR. K.B. SURESH, MEMBER (J) &
HON'BLE MR. SUDHIR KUMAR, MEMBER (A)**

Smt. Hasina Bano Wife of Late Shri Latif Mohmmad, aged 45 years R/o 15 ST Railway Colony, Abu Road, District Sirohi; Late Shri Latif Mohmmad an Ex Temporary Status Artisan Khalasi in Disel Shed, Western Railway, Abu Road District Sirohi.

..... Applicant

Mr. Vijay Mehta, Counsel for the applicant.

Versus

1. Union of India, Through the General Manager, North Western Railway, Jaipur
2. Divisional Railway Manager, North Western Railway, Ajmer.

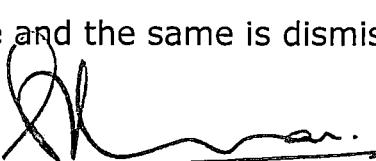
..... Respondents

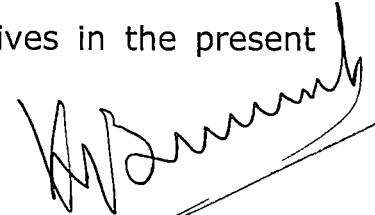
Mr. Salil Trivedi, counsel for the respondents.

ORDER

Per Dr.K.B.Suresh, Member (Judicial)

The Hon'ble Apex Court has held in the case of **Shri S.B. Sinha and H.S. Bedi reported in 2008 AIR SCW 244** that temporary status conferred upon the casual labour may not be treated as reasons for grant of pensionary benefits. Since the conclusive judgment rendered by the Hon'ble Apex Court in the above case is ruling the ~~filed~~, in the present case, nothing survives in the present case and the same is dismissed accordingly.


(SUDHIR KUMAR)
MEMBER(A)


[DR. K.B. SURESH]
MEMBER (J)

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